

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No.2971/2022

(Arising out of impugned final judgment and order dated 02-03-2022 in BA No.196/2022 passed by the High Court of Delhi at New Delhi)

MAMTA & ANR.

Petitioner(s)

VERSUS

THE STATE (NCT OF DELHI) & ANR.

Respondent(s)

(With IA No.43222/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.43224/2022 - EXEMPTION FROM FILING O.T.)

Date : 20-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Dr. Menaka Guruswamy, Sr. Adv.
Mr. Ashwani Kumar Dubey, AOR
Mr. Pankaj Sharma, Adv.
Mr. Yash S. Vijay, Adv.
Mr. Utkarsh Pratap, Adv.
Mr. Saurabh Mishra, Adv.
Mr. Ashwini Kr. Upadhyay, Adv.

For Respondent(s) Mr. Jayant K. Sud, ASG
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Ashok Panigrahi, Adv.
Ms. Neela Kedar Gokhale, Adv.
Ms. Vishakha, Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. Rajiv Mohan, Adv.
Ms. Supriya Juneja, AOR
Mr. Manvinder singh1, Adv.
Mr. Sahitya Veena, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 List the Special Leave Petition on 24 May 2022.

(CHETAN KUMAR)
A.R. -cum-P.S.

(ANJU KAPOOR)
Court Master